

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 33**

**IA 1373/2021 IA 1414/2022 in C.P. (IB)3419/MB/2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES:    **ESSZEE MANUFACTURING PVT LTD V/s**  
**SPG MULTI TRADE PVT LTD**

Section 66(1), 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 1373/2021 IA 1414/2022 in C.P. (IB)3419/MB/2019**

- 1) Mr. Manoj Kumar Mishra, Ld. Counsel for Applicant/Liquidator of the Corporate Debtor, Mr. Modilal Pamecha, Liquidator of the Corporate Debtor, Mr. Abhishek Salian, Ld. Counsel for the Respondent Nos. 1 to 5 and Ms. Tikshita, Ld. Counsel for the Respondent No. 15 are present. None present for other Respondents, when the matter is called out.
- 2) Ld. Counsel for the Applicant has filed and placed on record Synopsis of Arguments; however, the same has not yet been served upon the Respondent

No. 15. In that view of the matter, Applicant herein is hereby directed to serve a copy of their Synopsis upon the Respondent No. 15, forthwith.

3) Stand over to 10.06.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare